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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 583/2025

CIT (INTERNATIONAL TAXATION)-2, NEW DELHI.....Appellant

Through: Mr. Puneet Rai, SSC, Mr. Ashvini Kumar, Mr. Rishabh Nangia and Mr. Gibran, JSC.

versus

CAIRN ENERGY HYDROCARBON LTD.Respondent

Through: Mr. Prakash Kumar, Ms. Rashmi Singh, Advs.

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

% **06.11.2025**

CM APPL. 69071/2025(exemption)

1. Exemption is allowed subject to all just exceptions.
2. The application stands disposed of.

CM APPL. 69072/2025 & CM APPL. 69073/2025(condonation)

3. For the reasons stated in the application, the delay of 78 days in filing and 533 days in re-filing the appeal, is condoned.
4. The applications stand disposed of.

ITA 583/2025

5. Mr. Puneet Rai learned Senior Standing Counsel states that in ITA 488/2023, relating to the same respondent/assessee, notice has been issued.
6. If that be so, issue notice. Mr. Prakash Kumar learned counsel for the respondent accepts notice.



7. List along with ITA 488/2023 on 22.01.2026.

V. KAMESWAR RAO, J

VINOD KUMAR, J

NOVEMBER 06, 2025

RT